

SHRI SATYASADHAN CHAKRA-BORTY : About time and all that we never agreed. I asked you specifically. You should say that this is the recommendation of the Speaker and not of BAC.

MR. SPEAKER : No, no.

आप एग्री करें या न करें, यह आपकी दूसरी बात है ।

This is very wrong on the part of the Professor. It is the whole BAC that settees the time. About sitting on the 18th you said 'No'. Then we said, let it be 25th. So we put it.....This is very wrong.

MR. SPEAKER : Now the question is :

"That this House do agree with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 17th August, 1984."

(The motion was adopted.)

TAXATION LAWS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : On behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958, the Companies (Profits) Surtax Act, 1964, the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974 and the Interest-tax Act, 1974."

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958, the Companies (Profits) Surtax Act, 1964, the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974 and the Interest-tax Act, 1974."

The motion was adopted.

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**Introduced with the recommendation of the Provident.

SHRI S. M. KRISHNA : **Introduce the Bill.

MR. SPEAKER : Prof. Madhu Dandavate—next item.

SHRI SATYASADHAN CHAKRA-BORTY : Before he starts speaking, I demand that the Prime Minister should be present here.

MR. SPEAKER : You cannot force it.

DR. SUBRAMANIAM SWAMY : She should be present all the more as she represents a constituency in Andhra Pradesh.

MATTERS UNDER 377

(i) Need to grant permission for Sonet Lumire at Konark.

MR. SPEAKER : Now we take up matters under 377. Shrimati Patnaik. (*Interruptions*)

Why waste the time unnecessarily ? It will take only 15 minutes or so. Let her complete.

SHRI SATYASADHAN CHAKRA-BORTY : The Prime Minister must be present.

MR. SPEAKER : I cannot force. Shrimati Patnaik.

SHRIMATI JAYANTI PATNAIK (Cuttack) : At present, the Sun temple of Konark is lighted from four corners. The Government of Orissa have proposed to the Archaeological Survey of India for granting permission to have Son-et Lumiere at Konark. Permission is being refused primarily on the ground that it was a temple. In a clarification to the Archaeological Survey of India, State Government have maintained that King Narasingh Dev had built this temple not only for the worship of Sun God but also as a memorial heralding his victory from North to South. Konark is not a living

temple any more. In fact, installation of sound and light will have a binding effect on the visitors to stay at Konark, which will increase its acceptability. Such a system has also been allowed in certain other places in the country. It would, therefore, be in the larger interest of the conservation of the temple, increasing its acceptability and promotion of tourism if permission is accorded for installation of Son-et-Lumiere.

As such, I request the concerned Minister to pass immediate direction to the Director of Archaeological Survey of India to grant permission for the installation of Son-et-Lumiere at Konark.

SHRI SONTOSH MOHAN DEV :
What about the Member's resignation?

अध्यक्ष महोदय : आप बैठिये, जब तक मेरे पास इस्तीफा नहीं आता कोई रिजाइन नहीं करता है। It has to be prescribed form and that has to be given to me

(Interruptions)

Shri Harish Rawat :

(ii) Need to take steps for the removal of unemployment among educated youth.

श्री हरीश रावत (अलमोड़ा) : अध्यक्ष जी, शासन के नियोजित प्रयासों के फलस्वरूप जहाँ अशिक्षित ग्रामीण बेरोजगारी की समस्या बहुत हद तक नियंत्रित हुई है वहीं शिक्षा के प्रसार के साथ साथ शिक्षित बेरोजगारों की रोजगार उपलब्ध करवाए जाने का प्रश्न दिन प्रति दिन विकटतम होता जा रहा है। नौकरी की खोज में भटकते शिक्षित नौजवान के मन में धीरे-धीरे इस वर्तमान प्रणाली के प्रति उदासीनता या आक्रोश पैदा हो रहा है। इस स्थिति पर नियंत्रण करना सातवीं योजना का प्रस्तुत लक्ष्य होना चाहिये। मेरा सुझाव है कि :

1. हाई स्कूल के बाद की शिक्षा केवल उन विद्यार्थियों को उपलब्ध हो जिनके

परीक्षा प्रप्तांक 50 प्रतिशत से अधिक होंगे।

2. वर्तमान इंटर कालेजों को जी. टी. आई. के रूप में बदल कर वहाँ व्यावसायिक शिक्षा दी जानी चाहिए।

3. ट्रेनिंग इंस्टीट्यूट्स से शिक्षा प्राप्त नौजवानों को नौकरी या व्यवसाय में लगने तक बेरोजगारी भत्ता दिया जाना चाहिए।

4. बैंकों से स्वरोजगार योजना के तहत बिना गारंटी के सुगमतापूर्वक ऋण उपलब्ध कराने की व्यवस्था होनी चाहिए। यह कार्य वर्तमान शिक्षित स्वरोजगार गारंटी योजना के स्वरूप को संशोधित करके भी पूर्ण किया जा सकता है।

5. लघु ग्रामीण उद्योगों को प्रोत्साहित करने की व्यापक योजना बननी चाहिए।

6. "एक परिवार एक रोजगार" यह शासन की जिम्मेदारी होनी चाहिए।

(iii) Need to fulfil the demands of Rajgarh, Guna, Vidisha and Shahjapur districts of Madhya Pradesh regarding more railway services.

Dr. VASNAT KUMAR PANDIT (Rajgarh) : The District of Rajgarh in M.P. State is a backward and underdeveloped area. It has been caught in a vicious circle viz., no major industrial units are prepared to come here since that infrastructural base is not there, while the infrastructure is not being built up because there is no Industrial base. Although the district has all the potential in addition to the special attractive financial aid by the Government, the districts of Rajgarh lacks grossly, in rail transportation facility. Sabarmati Express, a semi-fast Train which has just started running on the Guna-Maksi line touches only the fringe